NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P. No.65/(MAH)2017 M.A. No. 70/2017

CORAM:

Present: SHRI M. K. SHRAWAT MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.12.2017

NAME OF THE PARTIES: Sulochana Neelkant Kalyani V/s. Mogara Investment Company & Ors.

SECTION OF THE COMPANIES ACT: 397/398, 58-59 of the Companies Act 1956 and 241/244 of the Companies Act, 2013.

<u>S.</u>	No. NAME	DESIGNATION	SIGNATURE
1)	Sr. Adv. Navroz Sa 116 Az.B. 4, Pantu		ANY
2.	Adv. Flora Jain Adv. Tushar Go	ilb. radia for RI	MULLY.
3.	law lows sello	harma Ress.	Poonam
A٠	M/s Typer Pandya T16 M/s Kurdukan	Association Rep. 5	Ter

COMMON ORDER

M.A. No. 68/2017 in C.P. No. 63/58,241-242/NCLT/MB/MAH/2017 M.A. No. 69/2017 in C.P. No. 64/58,241-242/NCLT/MB/MAH/2017 M.A. No. 70/2017 in C.P. No. 65/58,241-242/NCLT/MB/MAH/2017 M.A. No. 71/2017 in C.P. No. 66/58,241-242/NCLT/MB/MAH/2017 M.A. No. 72/2017 in C.P. No. 67/58,241-242/NCLT/MB/MAH/2017 M.A. No. 73/2017 in C.P. No. 68/58,241-242/NCLT/MB/MAH/2017

1. The Learned Representatives of both the sides are present.

- 2. The Arguments from the side of the Petitioner is opened.
- 3. The Learned Counsel for the Respondent stated that Reply is not yet filed in the main Petition.
- Meanwhile the Reply to be filed on or before 1st January, 2018. Rejoinder, if any, to be filed on or before 10.01.2018.
- For further Arguments the matter is adjourned to 22nd and 23rd January, 2018 at 2.30 PM.

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Bhaskara Pantula Mohan Member (Judicial) 13.12.2017.

Sd/-

M.K. Shrawat Member (Judicial)